THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) No study in this regard has been brought to the notice of the Ministry. However, Advertisements telecast by private satellite TV channels are regulated under the provisions of Advertising Code as contained in the Cable Television Network Rules, 1994 framed under the Cable Television Networks (Regulation) Act, 1995.

Besides this, as a part of self-regulatory process, Advertising Standards Council of India (ASCI), established in 1985, undertakes self-regulation of advertisements. ASCI has set up a Consumer Complaints Council (CCC) to consider complaints in respect of advertisements.

The self-regulation mechanism put in place by the industry, however, does not replace the existing regulatory function of the Government, arising out of the extant statute, namely Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder.

(c) to (e) Presently, there is no proposal under consideration of the Government to amend Section 6 of the Cable Television Networks (Regulation) Act, 1995, since, existing mechanism available in this Ministry is considered adequate to regulate advertisement on private TV channels.

Composition of members of committee on TV censorship

3460. SHRI DEREK O' BRIEN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) the number of programme shown by private television channels aired in India that have been censored due to violence in the content:
- (b) the number of programmes specially dedicated to the age group between 6 and 12;
 - (c) whether there is a committee on such censorship; and
 - (d) if so, the qualification and experience of the members of such committee?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) There is no censorship of the content telecast on private TV channels. As per existing regulatory framework, the telecast of programmes on private satellite TV channels is regulated under

the Cable Television Networks (Regulation) Act, 1995 and Cable Television Network Rules, 1994 framed thereunder. The Act/Rules prescribes that all programmes on such TV channels should be in conformity with the prescribed Programme Code enshrined in the above mentioned Act and the rules, which contains a whole range of principles to be followed by these TV channels. Action is taken against defaulting channels whenever any violation of the said codes is noticed or brought to the notice of the Ministry. No study on number of programmes specially dedicated to an age group has been brought to the notice of the Ministry.

(c) and (d) Since there is no provision for censorship of the content carried on TV channels, no committee for censorship of the TV content has been set up.

New schemes for commissioned programmes on DD

- 3461. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
- (a) whether Government has been discouraging commissioning of documentary films and short or full length feature films for Doordarshan for last many years;
- (b) if so, the reasons therefor and if not, the current status regarding rules and conditions of commissioning documentary films for private producers;
- (c) whether Government has planned to formulate any new rule or new scheme regarding commissioning and sponsoring of documentary films and short or full length feature films for Doordarshan; and
 - (d) if so, the details thereof and, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL. RAJYAVARDHAN SINGH RATHORE): (a) and (b) Prasar Bharati has informed that Doordarshan has been procuring programmes/documentaries under the commissioned/acquisition category from private producers from time-to-time as per the requirements of the channels and as per extant guidelines.

(c) and (d) Prasar Bharati has informed that no new guidelines are being framed by Doordarshan for commissioning and sponsoring of documentary films. Doordarshan, however, does not commission full length feature films. Full length feature films and documentaries are telecast by Doordarshan on royalty payment basis.